

Annexure - 7															
Name of Corporate debtor			PVS Teatilo Private Limited			Date of Commencement of Liquidation			16.09.2015			List of Stakeholders as on			
List of other Stakeholders if any (Other than financial creditors and operational creditors)															
Amount in Rs.															
Sl.No	Name of Stakeholder	Category of stakeholder (reference shareholders / equity shareholders / partners / others)	Identification No	Details of Claim Received			Details of claim admitted					Amount of any mutual dues, that may be set-off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
				Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Covered by lien or attachment (pending)	Has it attachment removed? (Yes/No)	Amount covered by Guarantee	% share in total amount of claims admitted				
1	Employees Provident Fund	Government Department	NA	24.10.2015	5,52,935.00	5,52,935.00	Pending dues and penal damages and interest	Nil	Nil	13.46	100%	Nil	Nil		The claim of EPF authorities towards the interest and the penal damages under section 7Q R. 14E of the EPF Act has been admitted in FULL. Based on the representation of the EPF authorities citing various judgements of Hon'ble NCLT wherein the PF dues payable to the EPF authorities are excluded from the liquidation estate as per Section 36(4)(g)(ii), the EPF claim has been classified as priority claim over the distribution of assets as defined u/s 53 of IBC.
TOTAL					5,52,935.00	5,52,935.00					100%				